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## IN THE HIGH COURT OF DELHI AT NEW DELHI

CRL.M.C. 6927/2022 VIKAS BOHAT

..... Petitioner

Through: Mr.Angel Mr.Nitesh Mehra,

> Bhardwai, Mr.Sanjeev Vashisht, Ms.Hitaakshi Mehra, Ms. Hazel Bhardwaj, Mr. Nipun Gupta & Mr.Harsh Gupta,

Advs.

versus

## STATE OF NCT OF DELHI & ANR.

..... Respondents

Mr.Aman Usman, APP Through:

SI Mukesh, Preet Vihar.

Respondent no.2 present

through VC.

## **CORAM:**

## HON'BLE MR. JUSTICE NAVIN CHAWLA ORDER

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16.04.2024 This petition has been filed under Section 482 of the Code of Criminal Procedure, 1973 (in short, 'Cr.P.C.') seeking quashing of

FIR No. 0182/2018 registered at Police Station: Preet Vihar, East

Delhi under Sections 354/506/509 of the Indian Penal Code, 1860 (in

short, 'IPC'), along with all other proceedings arising therefrom, on

the basis of a settlement.

2. The learned counsel for the petitioner submits that the parties have amicably settled their inter se disputes and have entered into a settlement vide settlement dated 21.03.2022 before the Delhi Mediation Centre, Karkardooma Courts, Delhi.





- 3. The respondent no.2 is personally present in Court through VC and has been duly identified by the Investigating Officer (IO). She reaffirms the settlement and states that she has settled all the disputes with the petitioner out of her own free will and without any coercion. The respondent no.2 submits that she has no objection if the present FIR is quashed.
- 4. I have perused the contents of the FIR and also the settlement between the parties.
- 5. Keeping in view the fact that the respondent no.2 does not wish to pursue her complaint any further, as also the Settlement arrived at between the parties, I find that no useful purpose shall be served in continuing with the proceedings of the present FIR as it would create further acrimony between the parties and will be an unnecessary burden on the State exchequer.
- 6. Guided by the principles enunciated by the Supreme Court in its judgments in *Gian Singh v. State of Punjab*, (2012) 10 SCC 303; *Parbatbhai Aahir* @ *Parbatbhai Bhimsinbhai Karmur & Ors. v. State of Gujarat & Ors.* (2017) 9 SCC 641; and, *State of Haryana & Ors. v. Bhajan Lal & Ors.* 1992 Supp (1) SCC 335, this Court deems it appropriate, in the interest of justice, to exercise its inherent powers under Section 482 of the Cr.P.C. to quash the FIR and all the proceedings emanating therefrom.
- 7. Accordingly, the petition is allowed. FIR No. 0182/2018 registered at Police Station: Preet Vihar, East Delhi under Sections 354/506/509 of the IPC and all consequential proceedings emanating therefrom against the petitioner are quashed, subject to the condition





that the petitioner shall assist the Traffic Police at a traffic signal where he may be deputed by the DCP Traffic, East District, for a period of 30 days. He shall report to the DCP Traffic for rendering the assistance at a traffic signal assigned to him. At the end of the aforesaid period of 30 days, the DCP Traffic shall issue a certificate to the petitioner, which the petitioner shall thereafter file before this Court within a period of two months from today. If such a certificate is not filed, the Registry shall place this matter before this Court for further directions.

NAVIN CHAWLA, J

**APRIL 16, 2024/rv/RP** 

Click here to check corrigendum, if any